

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

Service Tax Appeal No. 10667 of 2014

(Arising out of Order No. SUR-EXCUS-001-APP-495-496-13-14 dated 24.10.2013
passed by Commissioner (Appeals)-Surat)

Atul Fabricators

Ground Floor, I, Ahira Shopping Centre
Adajan Gam, Char Rasta, Surat-395001

...Appellant

VERSUS

CGST & Central Excise, Surat

CGST and Excise Commissionerate Surat,
Central Excise Building, Chowk Bazaar,
Surat, Gujarat-395001

...Respondent

WITH

Service Tax Appeal No. 10668 of 2014

(Arising out of Order No. SUR-EXCUS-001-APP-495-496-13-14 dated 24.10.2013
passed by Commissioner (Appeals)-Surat)

Atul Fabricators

Ground Floor, I, Ahira Shopping Centre
Adajan Gam, Char Rasta, Surat-395001

...Appellant

VERSUS

CGST & Central Excise, Surat

CGST and Excise Commissionerate Surat,
Central Excise Building, Chowk Bazaar,
Surat, Gujarat-395001

...Respondent

AND

Service Tax Appeal No. 10669 of 2014

(Arising out of Order No. SUR-EXCUS-001-APP-499-498-13-14 dated 24.10.2013
passed by Commissioner (Appeals)-Surat)

Atul Fabricators

Ground Floor, I, Ahira Shopping Centre
Adajan Gam, Char Rasta, Surat-395001

...Appellant

VERSUS

CGST & Central Excise, Surat

CGST and Excise Commissionerate Surat,
Central Excise Building, Chowk Bazaar,
Surat, Gujarat-395001

...Respondent

APPEARANCE:

None appeared for the Appellant

Shri R.K. Agarwal, Superintendent (AR) appeared for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

FINAL ORDER NO. 10083-10085 /2025

DATE OF HEARING: 04.02.2025

DATE OF DECISION:04.02.2025

SOMESH ARORA

Matter has been coming up several occasions earlier on 06.05.2024, 14.06.2024, 01.08.2024, 10.09.2024, 16.10.2024, 18.11.2024, 06.12.2024, 09.01.2025, 22.01.2025, 28.01.2025 excluding the present date and appearance has been noted thrice. None has appeared for the party nor is there any application for consideration the matter on merit or request for adjournment. In view of this, it appears that the appellant is not interested to pursue the matter seriously, therefore, as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL VS UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeals are accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeals are dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

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